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CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00614/2016

DATE OF ORDER: 08.09.2016

CORAM

HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Shami Mohd. S/o late Shri Shafi Mohd., aged about 40 years, R/o Post Bandarwada, Bhilwara Road Crossing, District Ajmer, Rajasthan – 305621 – late Shri Shafi Mohd. was working as Phone Mechanic in BSNL, Door Sanchar, Dist. Ajmer.

....Applicant

Mr. Amit Mathur, proxy counsel for
Mr. Peush Nag, counsel for applicant.

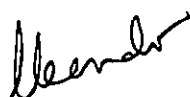
VERSUS

Bharat Sanchar Nigam Limited office of General Manager, Door Sanchar District Ajmer.

....Respondents

ORDER

Heard. Counsel for the applicant prays for notices to be issued to the respondents in the OA. However, it is seen that the order challenged in this OA is dated 03.07.2010 (Annexure A/1) by which the request of the applicant for compassionate appointment was rejected, and no satisfactory reasons have been given in the O.A. as to why this order is being challenged after a lapse of more than 06 years and even no application for condonation of delay has been filed by the applicant. Therefore, the O.A. is clearly barred by limitation and it is dismissed accordingly.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER